

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA. No. 551 OF 1999.

DATE OF ORDER: 12-4-1999.

BETWEEN:

M.H.Shariff.

.....Applicant

a n d

1. Chief General Manager, Telecom,
Hyderabad.
2. General Manager, Telecommunications,
Eluru-5, West Godavari District.
3. Divisional Engineer, Telecom(Maintenance),
Bhimavaram, West Godavari District-534 202.
4. Sub-Divisional Officer, Phones,
Bhimavaram-534 202, West Godavari District.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.B.Vijaya Kumar

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(J))

Heard Mr.T.V.V.Koteswara Rao for Mr.P.B.Vijay Kumar,
learned Counsel for theApplicant and Mr.M.C.Jacob for
Mr.B.Narasimha Sharma, learned Standing Counsel for the
Respondents.

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2. The applicant herein while working as Telecom Mechanic in the office of J.T.O., under SOOP, Bhimavaram, was placed under suspension, vide Order No.K/MH. Sheriff/TM/98-99/01, dated:27-2-1999(Annexure.I to the OA). Against the said Order of suspension, the applicant has submitted an appeal dated:26-3-1999.

3. The applicant has filed this OA for a declaration that the impugned Proceedings No.K/MH.Sheriff/TM/98-99/01, dated:27-2-1999 of the Respondent no.3 as arbitrary and illegal.

4. When the appeal submitted by the applicant is still under consideration, it is not proper for us to give any direction ^{as} to the letter dated:27-2-1999. Hence, the only direction that can be given in this OA to the ^{No.2} respondent^s is to decide the appeal dated:26-3-1999 in accordance with the law within two months from the date of receipt of a copy of this Order.

5. With the above direction, the OA is disposed of at the admission stage itself. No costs.


(B.S.JAI PARAMESHWAR)
12.4.99

MEMBER (JUDG)

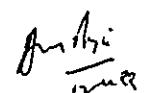

(R.RANGARAJAN)

MEMBER (ADMN)

DATED: this the 12th day of April, 1999

Dictated to steno in the open Court

DSN



COPY TO:-

1. H.D.H.N.J

2. H.H.R.P. M(A)

3. H.O.S.O.P. M(J)

4. B.R. (A)

5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR :
MEMBER (J)

DATED: 12/4/99

ORDER / JUDGEMENT

M.R.A./C.P.R.D.

IN

C.A. No. 551/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
SPR प्रबंध / DESPATCH

16 APR 1999

हैदराबाद न्यायपीठ
HYDERABAD BENCH